

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO. HC.VII-24/2003/9667/A**

From :- Shri Saptarshi Garg,  
Jt.Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Abu Saleh Badrudduza Laskar,  
District & Sessions Judge,  
Charaideo.

Dated Guwahati the <sup>nd</sup> 22 September, 2023.

Sub: **Earned leave.**

Ref:- Your letter No. DJCHA/1429/2023, dtd. 19<sup>th</sup> September, 2023.

Sir,

With reference to the above, I am directed to inform you that have been granted **earned leave for two days on 26.09.2023 and 27.09.2023, along with station leave permission, from the evening of 22.09.2023 till the morning of 29.09.2023 (prefixing 23.09.2023, 24.09.2023 & 25.09.2023 and suffixing 28.09.2023)**, subject to submission of your leave application in prescribed format along with leave admissibility report from the office of the Principal Accountant General (A&E), Assam, Guwahati. Further, you have been asked to hand over charge of your Court and office to the next senior most Judicial officer at the station before proceeding on leave.

Yours faithfully,


Sd/-

**JT. REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-24/2003/9668-9669/A dated** , 22-09-23

Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati, Beltola.
2. ✓ The Project Manager, Gauhati High Court.

  
**JT. REGISTRAR (VIGILANCE)**

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